

DIVISION BENCH

ITEM NO.116

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

APPEAL No.29ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 4th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

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|----------------------------|--|
| NAME OF THE COMPANY | ZABRAKU INTERACTIVE SERVICES PVT. LTD. & ANR. V/S ROC, KANPUR |
| UNDER SECTION | 252 (1) OF COMPANIES ACT, 2013 |

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Surbhi Garg, Adv. *: For the Appellant*
Sh. Krishna Dev Vyas, Adv. *: For the ROC*
Sh. Ankur Srivastava, Proxy for *: For the I.T. Deptt.*
Sh. Gaurav Mahajan, Sr. S.C.

ORDER

Ld. Counsels representing the parties are present.

- 1.** The reports on behalf of the ROC as well as the Income Tax Department have already been filed.
- 2.** Ld. Counsel representing the Appellant states that the name of the company was struck off in view of the fact that the subscription amount as per the authorized capital has not been fully paid. The name of the company was accordingly struck off by the ROC for non-compliance of the provisions of Companies Act for having failed to subscribe the amount and therefore also having failed to file the Form 10A.
- 3.** Ld. Counsel representing the Appellant while seeking revival of the company in present petition even in the absence of the subscription amount having not been paid so far, seeks two weeks time to cite any judicial precedents with respect to the revival of the company after it is struck down by ROC even if the subscription amount having not been paid. The advance copy of the judicial precedents be also provided to the Ld. Counsel representing the ROC.
- 4.** Let the matter be adjourned for further hearing on 25th July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

4th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**